

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

OA No. 2170 of 2000

New Delhi: this the 24th day of January, 2001.

HON'BLE MR.S.R.ADIGE, VICE-CHAIRMAN(A).

HON'BLE DR.A.VEDAVALLI, MEMBER (J)

Ashish Bagga,
S/o Sh.Chaman Bagga,
R/o 9, Aditya Sadan,
Ashok Road,

New Delhi-1

.....Applicant.

(By Advocate: Shri J.C.Madan)

Versus

1. Union of India,
through
General Manager,
Northern Railway,
Headquarter Office,
Baroda House,

2. General Manager (P),
Northern Railway Headquarters,
Baroda House,
New Delhi.

3. Shri G.S.Walia,
Rates Inspector,
Rates Branch,
Northern Railway,
Headquarters,
Baroda House,

New Delhi

.....Respondents.

(By Shri R.P.Agarwal for official respondents
Shri B.S.Mainee for R-3).

ORDER

S.R.Adige, VC(A) :

Applicant impugns respondents' order dated
13.10.2000. (Annexure-A-1)

2. Heard both sides.

3. It is not denied that the impugned order
dated 13.10.2000 has not been implemented, and meanwhile
a show cause notice dated 9.11.2000 (Annexure-R-5) has been
issued to applicant.

4. We would not like to record any opinion on the merits of the case till applicant submits his reply to the aforesaid show cause notice and ~~that~~ that reply is disposed of by respondents in accordance with rules and instructions. Thereafter if any grievance survives it is open to applicant to agitate his grievance in accordance with law, if so advised.

5. The OA is disposed of accordingly. No costs.

A.Vedavalli
(DR.A.VEDAVALLI)
MEMBER (J)

S.R.Adige
(S.R.ADIGE)
VICE CHAIRMAN (A).

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